

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 190
(TO BE ANSWERED ON 02.02.2022)

VACANT POSTS IN INFORMATION COMMISSIONER'S OFFICE

190. SHRI E.T. MOHAMMED BASHEER:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it has come to the notice of the Government that there is a large number of vacancies remaining unfilled in the Information Commissioners Office in different States; and
- (b) the steps taken/being taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): Section 15 of the Right to Information Act, 2005 provides that every State Government shall, by notification in the Official Gazette, constitute a State Information Commission to exercise the powers conferred on, and to perform the functions assigned to it, under this Act. Section 15(2) of the Act further provides that the State Information Commission shall consist of the State Chief Information Commissioner, and such number of State Information Commissioners, not exceeding ten, as may be deemed necessary.

The filling up of vacancies of Information Commissioners in State Information Commissions is the subject matter of respective State Governments.
